

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

11. C.P.(IB)-1286(MB)2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2023**

NAME OF THE PARTIES: - Axis Trustee Services Limited

V/s

Rivaaz Trade Ventures Private Limited

APPEARANCES: -

FOR FINANCIAL CREDITOR : Adv. Varun Nathani

FOR CORPORATE DEBTOR : Adv. Kewal Buddhdev

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Counsel appearing for the Corporate Debtor seeks time to file Vakalatnama as well as reply. Time granted. Let the reply be filed within period of two weeks, failing which right to file reply will be forfeited. Copy of the reply may also be given to the Counsel appearing for the Financial Creditor. List this matter for further consideration on **27.03.2023**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)